

Sl. No. 2

NATIONAL COMPANY LAW TRIBUNAL  
AMARAVATI BENCH

(Virtual Hearing)

PRESENT: SHRI RAJEEV BHARDWAJ – MEMBER (JUDICIAL)

: SHRI SANJAY PURI – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 26.06.2024 AT 01:00 P.M.

TC/CP. Nos.	CA/IA No.	Section / Rule	Name of Parties
CP(IB)/77/9/AMR/2021	Admitted	9 of IBC	Pattabhi Enterprises Vs Blue Park Sea foods Private Limited
	IA(IBC)/173/2024 in IA(IBC)/407/2023	U/s 60(5) IBC 2016	Mr. Rajesh Chillale, Erstwhile RP of Blue Park Sea Foods Pvt Ltd

ORDER

IA(IBC)/173/2024:

Present: Ms. Uditā Miyan, for RP.

Orders pronounced. IA(IBC)/173/2024 is allowed and recorded vide separate sheets.

Sd/-

SANJAY PURI  
MEMBER (TECHNICAL)

Sd/-

RAJEEV BHARDWAJ  
MEMBER (JUDICIAL)

NATIONAL COMPANY LAW TRIBUNAL  
AMARAVATI BENCH AT MANGALAGIRI

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IA(IBC)/173/2024

IN

IA(IBC)/407/2023

IN

CP(IB)/77/9/AMR/2021

In the matter of the Companies Act, 2013  
AND  
Under Rule 154 Read with Rule 11 of National Company Law Tribunal  
Rules, 2016  
AND  
In the matter of  
**BLUE PARK SEA FOODS PRIVATE LIMITED**

BETWEEN:

Mr. Rajesh Chillale,  
(Resolution Professional of Corporate Debtor),  
B-713, Western Plaza, OU, HS Darga,  
Hyderabad- 500008

... Applicant

Order dated: 26.06.2024

Coram:

Hon'ble Sri Rajeev Bhardwaj, Member (Judicial)

Hon'ble Sri Sanjay Puri, Member (Technical)

For appearance:

For the Applicant: Mr. Bendi Raviteja, Advocate

CORRIGENDUM ORDER

1. After uploading the order in IA(IBC)/407/2023 dated 07.05.2024 on the NCLT e-portal, it is noticed by the Applicant counsel that the table capturing financial key features of the Resolution Plan mentioned at page 18 in IA(IBC)/407/2023 filed by the Applicant, has typographical error, which was purely clerical and the same

Sd/-

Sd/-

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was reflected in the order 07.05.2024. The error was about the workmen dues where the Plan amount was show as Rs.0.20 Crores. However, this amount of Rs.0.20 Crores was to be included as the Statutory Dues, where the Plan amount was to be Rs.0.25 Crores instead of Rs.0.05 Crores. The Applicant herein has provided CoC approved Resolution Plan in this present Application which reflects the correct figures.

2. In exercise of powers conferred under Rule 154(1) of the National Company Tribunal Rules, 2016 the Tribunal rectifies the order dated 07.05.2024 in IA(IBC)/407/2023 in CP(IB)/77/9/AMR/2021, the corrigendum order shall be issued as follows:

“In page no. 10 of the order dated 07.05.2024 in IA(IBC)/407/2023 in CP(IB)/77/9/AMR/2021, the following table is rectified table it shall be recorded”.

Category	Claim amount			Plan amount, priority & order of distribution	Amount figures in Crores		From the NCLT approval date	(% of recover in terms of amount claimed)
	Claimed	Admitted	Under Verification		Within 45 days	Within 90 days		
Secured Financial Creditors	114.13	114.13	-	12.78	4.20	8.28	11.20%	
Unsecured Financial Creditors	4.38	-	4.38	-	-	-	0.00%	
Workmen dues	-	-	-	-	-	-		
Operational Creditors	5.41	1.27	4.14	0.05	0.05		3.94%	
Statutory dues	27.40	0.09	27.32	0.25	0.25	-	100%	
<b>Total Payments to Creditors</b>	<b>151.33</b>	<b>115.48</b>	<b>35.55</b>	<b>13.08</b>	<b>4.50</b>	<b>8.58</b>	<b>11.33%</b>	
Insolvency Resolution Process costs				1.80	1.80	-		
Twds repairs & capital expenditure & working capital				6.00	-	6.00		
<b>Total</b>				<b>20.88</b>	<b>6.30</b>	<b>14.58</b>		

Sd/-

Sd/- ge 2 of 3

3. Rest of the contents of the order dated 07.05.2024 remain the same. This Corrigendum Order to be read along with the original Order.



**SANJAY PURI**  
**MEMBER (TECHNICAL)**



**RAJEEV BHARDWAJ**  
**MEMBER (JUDICIAL)**

*Reddy Pavani*